

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**MONDAY, THE SIXTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 182 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 26/06/2025 in W. P. (TR) .No. 4754 of 2017 on the file of the High Court.

Between:

V. Venkat Rao, S/o V.V. Koneru, Aged about 76 years, Occ. Retired ARPC No.2316 R/o. Maruthi Nagar, Kanteshwar, Nizamabad. Nizamabad District.

...APPELLANT

AND

1. The Superintendent of Police, Nizamabad, Nizamabad District.
2. The Director General of Police, State of Telangana, Hyderabad.
3. The State of Telangana, Rep by its Principal Secretary, Home Department, Secretariat, Hyderabad - 500 022.
4. G. Prasad Rao, S/o. Rama Rao, Aged about 49 Years, Occ. A.R.P.C. No. 1429, DAR Head Quarters Nizamabad R/o. Nizamabad District.

(The respondent No. 4 is not necessary in writ appeal) Petitioner no. 2 in writ petition

...RESPONDENTS

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned orders issued by the 3rd respondent Charge Memo No.A6-39 and 40/PR/NZB/1999-2015 dated 18.05.2015 and the Common orders dated 26.06.2015 passed in W.P.(TR) No.4754 of 2017 pending disposal of the above Writ Appeal.

Counsel for the Appellant: SRI NAYAKAWADI RAMESH

**Counsel for the Respondent No.1 to 3: SRI B.KRISHNA,
GP FOR SERVICES (HOME)**

The Court delivered the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.182 of 2026

Dated: 16.02.2026

Between:

V.Venkat Rao

...Appellant

and

The Superintendent of Police,
Nizamabad, Nizamabad District,
and 3 others.

...Respondents

JUDGMENT:

Learned counsel Sri Nayakawadi Ramesh appears for the appellant.

Sri B.Krishna, learned Government Pleader for Services (Home), appears for respondents No.1 to 3.

2. The present appeal arises out of the judgment dated 26.06.2025 passed by the learned writ court in W.P (TR).No.4754 of 2017 preferred by the appellant.

3. The learned writ court, vide impugned judgment, had directed conclusion of the departmental proceedings within a period of four months from the date of receipt of the copy of the order by according an opportunity of hearing to the appellant and to produce evidence in support of the case of the appellant.

4. The appellant had been proceeded against under the charge memo dated 18.05.2015 with the following article of charge:

Article

Gross Misconduct of Sri V.Venkat Rao, PC 129 and Sri G.Prasada Rao, PC 1429 of DAR, Nizamabad district for their unauthorised absence from duty, leaving the Hqrs and proceeded to Mumbai without any leave or permission of officers, carrying service revolver unauthorisedly to other state without any permission and misusing the weapon, involvement in Criminal case No.66/1999 U/s 420, 489(B), 120(B) IPC at Mumbai, suppressing the facts of their arrest before the disciplinary authority, suppressing the facts of seizure of weapon by Mumbai Police, threatening the civilians by showing the service revolver which is a violation of rule 3 and 4(i) of APCS Conduct Rule 1964."

5. The appellant has also faced criminal case under Sections 420, 489B and 120B of the Indian Penal Code, 1860, being Crime No.66 of 1999 before the learned Additional Chief Metropolitan Magistrate, 19th

Court, Esplanade at Mumbai. The appellant, who was accused No.4, was acquitted on 18.02.2012. The charges related to criminal conspiracy on 15.08.1999 to induce the innocent citizen to exchange the fake currency notes of Rs.10.00 lakhs in exchange of Rs.3.00 lakhs (genuine) and upon trap, the accused No.1 and 2 were found carrying a sack containing fake currency notes. Accused No.3 and 4 acted as police persons from Andhra Pradesh and threatened the police persons who arranged the trap.

6. It appears that the charges in the criminal proceedings and the departmental proceedings were not one and the same. The learned writ court, even after taking note of the submission of the appellant that he was superannuated in 2016, thought it proper to direct conclusion of the departmental proceeding within a stipulated period. It was not inclined to quash the impugned charge memo dated 18.05.2015.

7. Learned counsel for the appellant has endeavoured to satisfy that the witnesses in the departmental proceedings are also the same. Moreover, after nine years of retirement, the departmental proceedings would be onerous upon the appellant.

8. Learned Government Pleader for Services (Home) appearing for respondents No.1 to 3 submits that initially the learned Administrative Tribunal had granted stay on the departmental proceedings. After passing of the impugned order, permission from the Government has been taken and an inquiry officer has been appointed and the departmental proceedings would be concluded within the time prescribed by the learned writ court.

9. Having regard to the facts and circumstances noted above, we do not find any infirmity in the impugned order of the learned writ court warranting interference as the criminal proceedings and departmental proceedings operate on different set of charges. Mere acquittal in the criminal proceedings would not *ipso facto* entail quashing of the departmental proceedings. If the rule provides for conduct of departmental proceedings, even after retirement, the employer would be within his rights to do so. The learned writ court, therefore, rightly directed the disciplinary authority to conclude the proceedings within a time frame so that a finality is attached to the proceedings initiated.

10. Accordingly, for the above reasons, the instant appeal is dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/-K. AMMAJI
DEPUTY REGISTRAR
SECTION OFFICER

To,

1. One CC to SRI NAYAKAWADI RAMESH, Advocate [OPUC]
2. Two CCs to GP FOR SERVICES (HOME), High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

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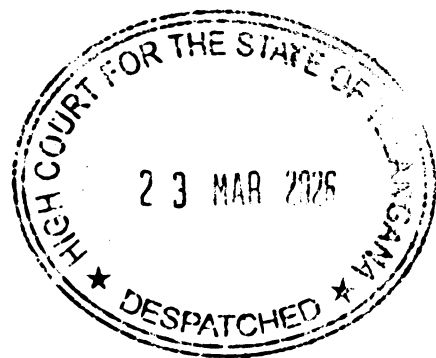
[Signature]

HIGH COURT

DATED: 16/02/2026

JUDGMENT

WA.No.182 of 2026



DISMISSING THE WRIT APPEAL,
WITHOUT COSTS

(6)

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3/3/26